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07-628/93
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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
14	17.8.94.	<p>Heard both sides. Order is dictated and pronounced in open court vide separate sheets attached to the case record of O.A.605/93. This application is disposed of as per the six observations and directions given in the order.</p> <p style="text-align: right;"><i>[Signature]</i></p> <p>Vice-Chairman O.A. 17/94 Member (Admn.)</p>	<p>Referred to Copy avt & served. Arch. 28/8/94</p> <p>Bench</p> <p>Adj. to 17-8-94 for hearing.</p> <p>Referred 11/8/94</p> <p>Bench</p> <p>copy so filed by Res. no - 2. Referred or to counter filed, copy served on petitioner & counsel.</p> <p>Adj. to 17-8-94 for hearing.</p> <p>Arch. 16/8/94</p> <p>Bench</p> <p>A copy of the Judgment may be given to both the counsels.</p> <p>Referred 23/8/94</p> <p>Bench</p> <p>5-0-67</p> <p>Copy of the Judgment in original is tagged with file 07-605/93.</p> <p>Photocopy of judgment has been retained in this file.</p> <p>copy of judgment supplied to counsels for both sides (O.A. 605/93)</p>

23.8.94.